

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 1154/92

Date of decision: 12.9.94

SRIRAM RAJ

: Applicant.

VERSUS

UNION OF INDIA & ANR. : Respondents.

Mr. R.N. Mathur : Counsel for the applicant.

Mr. Manish Bhandari : Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Ms. Usha Sen, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Mr. Mathur submits that the petition has become infructuous for the reasons given in the reply and the subsequent events thereafter.

2. In the result, the petition is dismissed, with no order as to costs.

Usha Sen
(USHA SEN)
Administrative Member

D.L. Mehta
(D.L. MEHTA)
Vice-Chairman